

Bail Application No. 23

State Vs. Mohd Aamir

FIR No. 0633/2019

P.S.Jafrabad

U/s.326/307/451/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Abdul Shamim, Ld.Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

After some arguments Ld. Counsel for applicant submits that his application be listed after lock-down.

At request, let this application be put up after lock-down.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 1

State Vs. Madan Lal

FIR No. 351/16

P.S. Harsh Vihar

U/s.376 IPC and 6 POCSO Act.

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. S.K.Tiwari, Ld.Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Report not received.

Ld. Addl. PP for the State prays for adjournment as he has not received the reply of IO.

At joint request, let this application be put up on 11.05.2020. Let notice be issued to IO to assist Ld. Addl. PP or to appear through video conferencing using 'Cisco WebEx' App.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 2

State Vs. Virender Chauhan

FIR No. 52/20

P.S. Jafrabad

U/s.147/148/149/302/120-B IPC & 25/27 Arms Act.

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. K.K.Tyagi, Ld. Counsel for applicant/accused.

IO/Inspector Richpal Singh has filed reply.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that father of the applicant is bed-ridden due to spine injury and there is no one to look after the father of the applicant as his elder son is residing separately at Vikas Puri. It has been further submitted that sisters of the applicant are married and they are residing at their respective houses.

As per reply of the IO, brother of the applicant used to visit at the house of the applicant and there are other relatives, who can take care of the father of the applicant.

In view of the report of the IO, that there are other family members including one brother of the applicant, who can take care of

the father of the applicant, I do not find any urgent ground to consider the bail application of the applicant. Accordingly, bail application stands dismissed.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 3

State Vs. Nitin @ Rohit Chaudhary

FIR No. 19/19

P.S. Anand Vihar

U/s. 323/341/304/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State (through video conferencing using 'Cisco WebEx' App).

Sh. Pramod Nagar & Sh. Mohit Sharma, Ld. Counsel for applicant/accused (through video conferencing using 'Cisco WebEx' App).

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Ld. Addl. PP for the State submits that report is not received from IO.

Let a notice be issued to IO to file a report positively by the next date being fixed.

At request, let this application be put up on 08.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 5

State Vs. Rajesh Kumari

FIR No. 107/19

P.S. Shahdara

U/s. 498A/304B/120B/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Manoj Kumar, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that applicant is sister of mother in-law of the deceased. It has been submitted that applicant as well as her husband both are in custody and at present there is no one to take care of their children.

Ld. Addl. PP for the State submits that he has not received any reply from the IO. Reply be called from concerned IO and this application be put up for arguments on 11.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 6

State Vs. Rajeev

FIR No. 21/20

P.S.Harsh Vihar

U/s. 326/307/201/34 IPC r/w Section 25/27/54/59 Arms Act.

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Ravinder Kumar, Ld. Counsel for applicant/accused.

This is 2nd application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that there is no male member in the family of the applicant and he has to look after his widow old aged mother.

Ld. Addl. PP for the State submits that at present there is no urgency to deal with the present bail application.

At joint request, let this application be put up after lock-down.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 7

State Vs. Anand Satyarthi @ Annu

FIR No. 34/19

P.S. Harsh Vihar

U/s.302/201/506/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Ravinder Kumar, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused submits that applicant is not well in the Jail as he is suffering from various diseases and is on high risk to get Covid-19 infection.

Let a report regarding present medical condition of the applicant be called from Jail Superintendent for 12.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 8

State Vs. Manish Sharma

FIR No. 90/19

P.S. Shahdara

U/s. 302/341/201/147/148/120B/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Harshwardhan, Ld. Counsel for applicant/accused.

Sh. K.S.Rana, Ld. Counsel for complainant.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that due to Covid-19 Pandemic, wife and child of the applicant are suffering as there is no one to take care of them. Ld. Counsel for applicant further submits that earlier applicant was granted bail and he had surrendered on time.

Ld. Counsel for complainant opposes the bail application while submitting that wife of the applicant is living with her parents and there are other members in the family to take care of them.

Ld. Addl. PP for the State argued that there is no ground for urgency as mentioned in the application and Government is taking care of every citizen, who are unable to maintain themselves.

I have also perused the grounds as mentioned in the application. The allegations against applicant are grave and serious in nature. No ground for urgency is also made out. Accordingly, bail application stands dismissed.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 9

State Vs. Ajay Sharma

FIR No. 90/19

P.S. Shahdara

U/s. 302/341/201/147/148/120B/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Jitender Sethi, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused submits that applicant is suffering from Asthma and doctors have also advised for his operation of eardrums.

At request, let a report regarding present medical condition of the applicant be called from Jail Superintendent for 11.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 10

State Vs. Azad

FIR No. 50/20

P.S. Jafrabad

U/s.147/148/149/353/427 IPC & 25 Arms Act

06.05.2020

Present : Sh. Rajiv Krishan Sharma, Ld. Spl. Public Prosecutor for SIT alongwith Inspector Kuldeep (through video conferencing using 'Cisco WebEx' App).

None for the applicant/accused.

This is an application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

None has appeared on behalf of applicant/accused.

Ld. Spl. Public prosecutor for the State submits that he has also telephonically contacted Mr. Manoj Kumar, Advocate for the applicant, who has not shown any interest to appear in the matter.

I have also instructed my reader to make a call to the counsel for applicant to make submissions on behalf of applicant but none has appeared till 3 pm.

In view of above, it appears that applicant is not interested to pursue the present bail application. Accordingly, application stands dismissed.

A copy of this order be sent to computer Branch for

uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 11

State Vs. Punit Gupta @ Tinku

FIR No. 309/19

P.S. Farsh Bazar

U/s.392/394/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Love Dixit, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld.Counsel for applicant argued that due to Covid-19 Pandemic there is no one in the family of the applicant to take care of his old aged parents. It is further submitted that parents of the applicant are suffering from various diseases.

IO/SI Ashok has also joined video conferencing and prays some time for verifying the facts as mentioned in the application.

At request of parties, let this application be put up on 12.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to

the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 12

State Vs. 1. Raju
2. Sanjay

FIR No. Not Known

P.S. Jagatpuri

U/s. Not Known

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Prashant Sharma, Ld. Counsel for applicants/accused.

This is an application for grant of pre-arrest bail u/s. 438 Cr.P.C, as filed on behalf of above named applicants/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that police is repeatedly visiting at their house and they have not disclosed them about any involvement.

Report is not received.

At request of Ld. Addl. PP for the State, let this application be put up on 08.05.2020. Let notice be issued to IO to assist Ld. Addl. PP or to appear through video conferencing using 'Cisco WebEx' App.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of

the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)

**Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020**

Bail Application No. 13

State Vs. Mohd. Asad

FIR No. 141/20

P.S. Welcome

U/s.143/144/147/148/149/307 IPC & 27 Arms Act.

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. U.A.Khan, Ld. Counsel for applicant/accused.

This is an application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused submits that as per DD No. 69-A applicant got admitted the injured in hospital and FIR was registered after about 27 days. It has been further submitted that IO also recorded the statement of applicant u/s. 161 Cr.P.C but later on falsely implicated him in the present case.

Per contra, Ld. Addl. PP for the State submits that although he has received the reply of the IO but he needs assistance of the IO to make submissions.

At request of Ld. Addl. PP for the State, let notice be issued to IO to assist Ld. Addl. PP or to appear through video conferencing using 'Cisco WebEx' App.

Let this application be put up on 08.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 16

State Vs. Yogesh Gupta

FIR No. 129/20

P.S. Shahdara

U/s.307/34 IPC & 25/27 Arms Act.

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh.Sachet Sharma, Ld. Counsel for applicant/accused.

This is an application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that parents of applicant are senior citizens and there is no other male member in his family to look after them.

Per contra, Ld. Addl. PP for the State submits that there is no urgency to deal with the present bail application. Ld. Counsel for applicant/accused also submits that there is no urgent ground to consider the bail application and let this application be put up after lock-down.

At request of both the parties, let this application be put up after lock-down.

A copy of this order be sent to computer Branch for

uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 17

State Vs. Yogesh Gupta

FIR No. 130/20

P.S. Shahdara

U/s. 307/384/34 IPC & 25/27 Arms Act

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Sachet Sharma, Ld. Counsel for applicant/accused.

This is an application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that parents of applicant are senior citizens and there is no other male member in his family to look after them.

Per contra, Ld. Addl. PP for the State submits that there is no urgency to deal with the present bail application. Ld. Counsel for applicant/accused also submits that there is no urgent ground to consider the bail application and let this application be put up after lock-down.

At request of both the parties, let this application be put up after lock-down.

A copy of this order be sent to computer Branch for

uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 18

State Vs. Nadeem @ Imran @ Bada Imran

FIR No. 592/2017

P.S. Jafrabad

U/s. 302/120-B/307/34 IPC & 25/27 Arms Act

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Mohd. Imran, Ld.Counsel for applicant/accused.

This is an application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld.Counsel for applicant/accused submits that family members of the applicant are suffering due to Covid-19 Pandemic and therefore, applicant be released on interim bail on account of Eid festival.

Per contra, Ld. Addl. PP for the State submits that there is no urgency to deal with the present bail application.

I have perused the reasons mentioned in the application. I find no urgent ground to consider the present bail application. Let this application be put up after lock-down.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to

the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 19

State Vs. Mohd. Khalid

FIR No. 135/2017

P.S. Jagat Puri

U/s. 354/363/376/377 IPC & u/s. 8 of POCSO Act.

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Israr Ahmed, Ld. Counsel for the applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that father of the applicant met with an accident due to which he sustained injury and there is no one in the family to take care of the old aged father of the applicant. It is further submitted that applicant is in JC since 19.05.2017 and all the material witnesses have been examined.

Per contra, bail application is opposed by Ld. Addl. PP for the State while submitting that there is no urgent ground to consider the bail application and that allegations against applicant are grave and serious in nature.

On being asked, Ld. Counsel for applicant/accused submits that he has not filed any document to show that father of the

applicant met with an accident.

Considering the grounds mentioned in the application as well as allegations against applicant, I do not find any ground to grant interim bail to the applicant. Accordingly, bail application stands dismissed.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 20

State Vs. Alka Dang

FIR No. 0053/20

P.S. Jagat Puri

U/s.384/306/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Pradeep Teotia, Ld. Counsel for applicant/accused.

This is 2nd application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld.Counsel for applicant/accused submits that applicant is suffering from kidney disease.

At request, let a report be called from Jail Superintendent regarding present medical condition of the applicant.

Put up this application for arguments on 12.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 21

State Vs. Shahrukh

FIR No. 127/19

P.S. Jagat Puri

U/s.307/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Dinesh Kumar, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld.Counsel for applicant/accused submits that there is no earning male member in the family of the applicant and co-accused who is wife of the applicant has been granted bail. It is further submitted that small child of the applicant is not well.

At this stage, Ld. Counsel for the applicant seeks some time to file medical documents regarding illness of the child of the applicant. Let same be filed within two days.

At request, let this application be put up for disposal on 12.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to

the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 22

State Vs. Nazim

FIR No. 328/19

P.S.Jyoti Nagar

U/s.392/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Ashok Bagga, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that father of the applicant expired on 16.03.2020 but due to lock-down he could not perform the last rites of his father. It is further submitted that other brothers of the applicant are also in JC and he has been granted bail for a period of 30 days in other two cases in order to perform certain last rites of his father and to console his mother and other family members.

Per contra, Ld. Addl. PP for the State opposes the bail application while submitting that applicant is not giving details of the customs/rituals which are to be performed by the applicant. It is submitted that father of the applicant expired on 16.03.2020 and now

there is no need to grant him interim bail as he is involved in 3-4 cases.

Admittedly, father of the applicant has expired on 16.03.2020 and applicant has been granted interim bail in two other cases. Keeping in view the submissions and the fact that there is no male member in the family of the applicant, who can take care of his family after the death of his father, applicant is admitted to interim bail for a period of 30 days from the date of his release on furnishing of personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM/Jail Superintendent.

Applicant/accused is directed to surrender before Superintendent Jail Delhi at the expiry of period of interim bail.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

A copy of this order be also sent to Superintendent Jail for his information and necessary action.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail application no. 4
State Vs. Arun Gautam
FIR No. 31/20
P.S. Nand Nagri
U/s. 307/34 IPC

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Ocean Chaudhary, Ld. Counsel for applicant/accused.

This is an application for early hearing of pending bail application as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

After some arguments, Ld. Counsel for the applicant/accused submits that he wants to withdraw the present application. Accordingly, application is dismissed as withdrawn.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Bail Application No. 14 & 15

State Vs. (1) Mohd. Chand

(2) Zeba

FIR No. 85/20

P.S. Shahdara

U/s.307/34 IPC & 25/27 Arms Act.

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State (through video conferencing using 'Cisco WebEx' App).

Sh. U.A.Khan, Ld. Counsel for applicants/accused (through video conferencing using 'Cisco WebEx' App).

These two applications u/s. 438 Cr.P.C are filed on behalf of above named applicants/accused for grant of pre-arrest bail during lock-down due to Covid-19 Pandemic.

Report is not received.

At request of Ld. Addl. PP for the State, let these applications be put up on 12.05.2020. Let a notice be issued to IO to file the report positively within two days.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020

Janardhan A.Vittal vs. State of NCT of Delhi.
FIR No. 338/19
P.S. Jagat Puri
U/s. 365/376 IPC & 10 POCSO Act.

06.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State with IO/SI
Mamta Chauhan (through video conferencing using 'Cisco
WebEx' App).

Sh. K.L.Vinober, Ld. Counsel for applicant (through video
conferencing using 'Cisco WebEx' App).

Sh. Mrityunjay Kumar, Ld. Counsel for victim (through
video conferencing using 'Cisco WebEx' App).

This is an application for urgent hearing and release of
passport and allowing to travel abroad as filed on behalf of above
named applicant/accused.

Ld. Addl. PP for the State seeks some time to go through
the application and reply as application was filed late last night i.e on
05.05.2020 at 11.35 pm.

At joint request of the parties, let this application be listed
for arguments on 12.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/06.05.2020